

-3-

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

O.A.No.1061/98

New Delhi, this the 30th day of November, 1998

HON'BLE SMT.LAKSHMI SWAMINATHAN, MEMBER(J)  
HON'BLE MR.N.SAHU, MEMBER(A)

Shri Krishan Murari  
S/o Shri Har Prasad,  
Junior Clerk under  
Senior Engineer,  
Flash Butt Welding Plant,  
Northern Railway  
Meerut Cantt.

....Applicant

(By Advocate: None)

Versus

1. Union of India through  
General Manager,  
Northern Railway, Baroda House,  
New Delhi.

2. Senior Engineer,  
Flash Butt Welding Plant,  
Northern Railway  
Meerut Cantt.

....Respondents

(By Advocate: None)

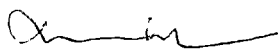
O R D E R (ORAL)

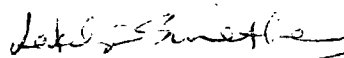
HON'BLE SMT.LAKSHMI SWAMINATHAN, MEMBER(J)

None is present for the applicant even on the second call.

By Tribunal's order dated 26.5.98, the court observed that the Principal Bench of the Tribunal has no jurisdiction in the matter and no application under Section 25 of the A.T. Act has also been filed so far.

In the circumstances, the O.A. is dismissed for want of jurisdiction at the admission stage.

  
( N. Sahu )  
Member(A)

  
( Smt.Lakshmi Swaminathan )  
Member(J)

/dinesh/